

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42051/2022
(Arising out of impugned final judgment and order dated 16-02-2018
in WC No. 43195/2015 21-03-2022 in CMRA No. 319/2021 passed by the
High Court Of Judicature At Allahabad)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S BRIGHT INFRACON PVT. LTD & ORS.

Respondent(s)

(IA No.20933/2023-CONDONATION OF DELAY IN FILING and IA
No.20935/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.20936/2023-EXEMPTION FROM FILING O.T. and IA
No.20934/2023-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS)

WITH

Diary No(s). 41826/2022 (XI)

(IA No.16373/2023-CONDONATION OF DELAY IN FILING and IA
No.16375/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.24250/2023-EXEMPTION FROM FILING O.T. and IA
No.16376/2023-EXEMPTION FROM FILING O.T. and IA No.16374/2023-
CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA
No.24248/2023-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 07-02-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Anil Kaushik, Adv.
Mr. Abhishek Mishra, Adv.
Mr. Rajat Rana, Adv.
Ms. Anju Kaushik, Adv.
Ms. Arunima Dwivedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, on the applications for delay as well as on the
special leave petitions, returnable in four weeks.

(SONIA BHASIN)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)

